

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-16/170/ND/2017

In the matter of :

Piping Energy Products (P) Ltd.

....PETITIONER

SECTION :

Under Section 441 (96)

Order delivered on 11.12.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner /applicant : Ms. Anjali Kalra, Prac. Co. Secy.

For the Respondent/Corporate Debtor : -

For the Intervener :-

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that in compliance with the Order dated 16.11.2017 passed by this Tribunal, the amount of Rs.1,50,000/- relating to compounding of offence under Section 441 has been duly remitted and in relation to the same, copy of the Bank Drafts for Rs.One lakh (DD No.586326) and another for Rs.50,000/- (DD No.076179), both dated 06.12.2017 have been enclosed.

Taking into consideration the proof furnished and subject to the encashment <sup>and Realisation of Proceeds</sup> of the Bank Drafts, the offence stands compounded and petition stands disposed off.

Sd-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
11.12.2017